

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 60 of 2019

This the 8th day of February, 2019

Hon'ble Ms. Jasmine Ahmed, Member-J

Buddhu, aged about 35 years, S/o late Shree Deena and Late Smt. Angana Devi, a person of unsound mind/mentally retarded through his next friend Sumit Kumar Verma, aged about 27 years, S/o late Sri Rameshwar Verma, real nephew of Sri Buddhu, R/o House No. 551 Cha/63, New Sardari Khera, Alambagh, Lucknow

..... Applicant

By Advocate : Sri Atul Dixit

Versus.

1. Union of India through General Manager, Northern Railway H.Qrs. Baroda House, New Delhi.
2. The Chief Workshop Manager, Carriage & Wagon Workshop, Northern Railway, Alambagh, Lucknow.

..... Respondents.

By Advocate : Ms. Prayagmati Gupta

O R D E R (Oral)

Heard the learned counsel for the applicant as well as the learned counsel for the respondents and perused the pleadings available on record.

2. It is the contention of the learned counsel for the applicant that father of the applicant, herein, was a Group 'D' employee, died in harness in the year 1979. After death of father of the applicant, the mother of the applicant was in receipt of family pension. The mother of the applicant died on 16.7.2010. It is claimed that the applicant, who is son of late railway employee, is mentally retarded person (unsound mind) since his birth to the extent of 75% and was fully dependent upon his parents. After the death of mother of the applicant, a representation has been made to the respondents by the next friend of the applicant for grant of family pension on 10.2.2011. Thereafter, the friend of the applicant made hectic efforts for grant of family pension and ultimately, the respondent no.2 issued a letter dated 15.9.2017 to the applicant

requiring him to submit the documents mentioned therein to which the friend of the applicant submitted the required documents vide letter dated 15.11.2017 and when the friend of the applicant did not receive any response, he preferred reminder on 27.11.2017, but no attention has been paid by the respondents. At this stage, learned counsel for the applicant states a direction may be issued to the respondents to consider and decide his pending representation of the applicant dated 15.11.2017 wherein he has enclosed all the relevant documents pursuant to letter of the respondent no.2 dated 15.9.2017 in accordance with law in a time bound manner.

3. Without going into the merits of the case, this O.A. stands disposed of finally at admission stage itself with a direction to the respondent no.2 to consider and decide the representation of the applicant dated 15.11.2017 wherein the applicant has annexed all the relevant documents pursuant to letter dated 15.9.2017 issued by the respondent no.2 within a period of two months from the date of receipt of certified copy of this order in accordance with law by passing a reasoned and speaking order under intimation to the applicant. There shall be no order as to costs.

(Ms. Jasmine Ahmed)
Member-J

Girish/-